## GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:594 ANSWERED ON:27.02.2013 REVAMPING URBAN INFRASTRUCTURES Panda Shri Baijayant

## Will the Minister of PLANNING be pleased to state:

(a) the steps taken by the Government to check large scale hoarding of land and generate resources to revamp urban infrastructure;

(b) whether the Government is considering a tax on vacant land;

(c) If so, the details thereof; and

(d) whether such a tax is proposed to be imposed on vacant Government land also and if so, the details thereof?

## Answer

## MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND PLANNING (RAJEEV SHUKLA)

(a) Urban Land is a State subject and its regulations including taxation lies in the domain of State Governments/Urban Local Bodies. As regard steps against hoarding of land, it may be mentioned that Urban Land (Ceiling and Regulation) Act (ULCRA) was one of the reforms mandated by the Jawaharlal Nehru National Urban Renewal Mission (JnNURM) - a state sector ACA scheme that was launched in Dec 2005 to assist the State Governments and UTs to undertake urban renewals. Till September 2012, 30 States have completed this reform.

(b) No, Sir

(c) Question does not arise

(d) No, Sir